

10.4.95 — (Addl. P.H.)

Shri G. S. Wadia. Counsel for Applicant
and Shri M. S. Ramanurthy, Counsel for
Respondents.

The Counsel for the Respondents
is to verify certain documents
which are produced by the
Applicant.

Shri Ramanurthy, Counsel
for the Respondents has
furnished a letter issued
by the Board dt. 13/9/91
which relates to recognition
of Jaslok Hospital for Kidney
Transplantation as a special case
for one year and also letter
dt. 12/8/87 from the Director,
RHS (Railway Health Service)
addressed to the General
Manager restricting the
financial powers of the General
Manager, etc.

Same may be given to
Shri Walia, Counsel for the
Applicant.

To ~~submit~~^{meet} the submission
of the learned Counsel for
petitioners. Shri Ramanurthy
submitted that he would
verify from the Respondents
Department, the Competency of
the General Manager in
sanctioning medical Reimbursement
without reference to Railway Board
and other particulars on the
next date of hearing. No
further adjournments will be
granted. Hence this matter is
treated as part heard and
adjourned to 25/4/95.

Mr. R. Kolhatkar
(Mr. R. Kolhatkar)
M(A)

B. S. Hegde
(B. S. Hegde)
M(S)

alp.